

2
Central Administrative Tribunal
Principal Bench, New Delhi

O.A.No.2145/2002

Monday, this the 19th day of August, 2002

Hon'ble Shri Justice Ashok Agarwal, Chairman
Hon'ble Shri S.A.T. Rizvi, Member (A)

1. Shri Raghwa Sharma s/o Shri Chander Dev Sharma
DOP 1.1.1993
Helper, Instrument Research & Devp. Establishment
Dehradun
2. Shri Pramod Singh s/o Shri Alam Singh
DOP 10.9.1993
Helper, Instrument Research & Devp. Establishment
Dehradun.
3. Shri Babu Lal s/o Shri Gobind Singh
DOP 27.12.1993
Helper, Instrument Research & Devp. Establishment
Dehradun.
4. Shri Subhash Chand s/o Late Shri Boni Prasad
DOP 15.1.1992
Helper, Instrument Research & Devp. Establishment
Dehradun.
5. Shri Rajinder Kumar s/o Shri Mool Chand
DOP 12.9.1993
Helper, Instrument Research & Devp. Establishment
Dehradun.
6. Shri Ramesh Chand
s/ Shri Gobind Singh, DOP 25.2.1992
Helper, Instrument Research & Devp. Establishment
Dehradun.

(By Advocate: Shri B.S. Mainee)

...Applicants.

Versus

Union of India through

1. The Secretary
Ministry of Defence
South Block, New Delhi
2. The Director General
Research & Development
Ministry of Defence, South Block
New Delhi
3. The Director of Manpower
Planning & Development
B Wing, Sena Bhawan, New Delhi.
4. The Director
Instrument Research & Development
Establishment, Raipur Road, Dehradun.

.... Respondents

ORDER (ORAL)

Shri S.A.T. Rizvi:

MA-1736/2002 for joining together in a single petition is granted.

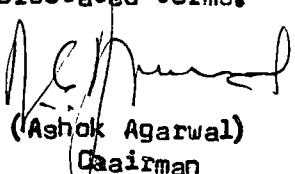
2. The applicants herein admittedly engaged as contract labour with the contractor, being a Co-operative Society, seek a direction to the respondents to consider their claim for regularisation and absorption in accordance with the law laid down by the Hon'ble Supreme Court. The applicants have been working as contract labour continuously from 1991 onward and have completed 240 days of service in each of the years. The judgement relied upon by the learned counsel is Union of India & Ors. Versus Subir Mukherji & Ors. decided by the Apex Court on 29.4.1998 (A-3). Yet another judgement relied upon by him is in the case of Radhavendra Gumashta Versus Union of India which in turn has been relied upon by this Tribunal in OA-331/98 (A-2).

3. Aggrieved as above, the applicants have filed a representation before the respondents on 15.9.2001 (A-7) to which there has been no response.

4. Having regard to the submissions made by the learned counsel, we find it in order to dispose of the present OA at this very stage even without issuing notices with a direction ~~to the respondents~~ to the official respondents to consider the aforesaid representation along with the present OA and pass a reasoned and a speaking order in the matter at the earliest possible and in any event within a period of three months from the date of receipt of a copy of this order. We direct accordingly.

5. The present OA is disposed of in the aforesated terms.


(S.A.T. Rizvi)
Member (A)


(Ashok Agarwal)
Chairman

/sunil/